

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SHREE RAMRAJYA COTEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Ramrajya Cotex Private Limited
2.	Date of incorporation of corporate debtor	27/08/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403GJ2007PTC051608
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: A-63, New Sardar Marketing Yard, Bypass Gondal, NH-8B, Gondal - 360311, Gujarat, India
6.	Insolvency commencement date in respect of corporate debtor	03 rd February, 2023 (Order received by Interim Resolution Professional on 6 th February, 2023)
7.	Estimated date of closure of insolvency resolution process	02 nd August, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Keyur Jagdishbhai Shah Reg. No.: IBBI/IPA-002/IP-N00244/2017-2018/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: cs.keyurshah@gmail.com; Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.ramrajya@gmail.com Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
11.	Last date for submission of claims	20 th February, 2023 (14 days from the receipt of certified order copy)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable



Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s Shree Ramrajya Cotex Private Limited on 03rd February, 2023 vide Order CP(IB)/320/NCLT/AHM/2022 (Order received on 06th February, 2023).

The creditors of Shree Ramrajya Cotex Private Limited, are hereby called upon to submit their claims with proof on or before 20th February, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



IP Keyur Jagdishbhai Shah
Interim Resolution Professional of Shree Ramrajya Cotex Private Limited
IP Registration No: IBBI/IPA-002/IP-N00244/2017-18/10729
AFA NUMBER: AA2/10729/02/201123/202348
AFA VALID UPTO 20/11/2023

Date: 07th February, 2023
Place: Ahmedabad

Agusta chopper case: Top court rejects Michel's bail petition

New Delhi: Supreme Court on Tuesday rejected the bail plea of British citizen Christian Michel, accused in the AgustaWestland VVIP chopper scam. Michel had approached the apex court seeking bail in the cases registered by the Central Bureau of Investigation (CBI) and Enforcement Directorate (ED) in connection with the Agusta Westland VVIP chopper scam being probed by the agencies.

Counsel appearing for Michel, a United Kingdom national who was extradited from Dubai in 2018, had earlier told the bench that Michel has spent around four years in jail after his extradition in connection with an FIR registered in 2013 for the incident which took place in 2004 till 2008.

Counsel had said that Michel had almost finished the maximum sentence of five years for the offences that he had been alleged with. The court was told that many accused persons who were similarly placed had been granted bail by the trial court except Michel.

The bench had earlier expressed its concern over the relationship between the treaty and the statute (Extradition Act, 1962) and said the statute says he can only be tried for the offences for which he has surrendered or has been extradited and the limitation imposed by the statute cannot be removed by a treaty.

The apex court had also asked earlier, the counsel of Michel and ASG to submit a note on the issue and listed the matter. ED had opposed the bail plea of Michel and earlier told the Supreme Court that he has tried to pass confidential papers to his counsel at the time of legal access.

It had said that further investigation in the present case is still ongoing and many crucial documents are required to be collected across jurisdictions for the purpose of the investigation therefore it is strongly apprehended that he might try to tamper the witnesses or evidence and obstruct the judicial process.

The investigating agency had told the bench that the role of Michel is clearly established and the offence of money laundering is squarely made out against him. ANI

India can emerge as a superpower in def manufacturing: General Chauhan

'Post-Independence, It Was Country's Dream To Be Self-Reliant In Def Mfg'

Pune: Lauding the private sector contribution in defence manufacturing, Chief of Defence Staff (CDS) General Anil Chauhan on Tuesday said India has the potential to emerge as a superpower in making military equipment and has displayed wherewithal to develop big and complex platforms.

Referring to the inauguration of Hindustan Aeronautics Ltd's new helicopter factory — India's largest chopper manufacturing unit — in Tumakuru district of Karnataka on Monday, General Chauhan said post-independence, it was the country's dream to become self-reliant in defence manufacturing. He was speaking at the inauguration ceremony of the Micro, Small and Medium Enterprises (MSMEs) Defence Expo 2023, organised by NIBE Defence and Aerospace Ltd in Chakan on Pune city fringes.



Indian Army tank during full dress rehearsal of the Republic Day Parade

"When we imagine a powerful India, our major focus goes towards the Armed Forces and we feel proud about their achievements. According to me, a big defence ecosystem is standing behind the Armed Forces, which is making the country powerful and this defence ecosystem works in tandem with the Armed Forces," General Chauhan said. The people in this ecosystem do not wear uniforms and do not come under the Army, Navy or Air Force Acts, but they have a strong desire to do something for the nation and they are always inspired by that desire, said the CDS. "I feel that to make the country more powerful, the silent majority has a big role to play and we should recognise this contribution. Which is why I have come here to give recognition to this silent majority and say that all you people are with us in the process of making the country powerful," General Chauhan said. Post-independence, it

was the country's dream to become self-reliant in the defence sector, and ordnance factories and defence public sector undertakings (DPSUs) have played a major role in realising that goal, he said.

Sometime ago, the defence sector was thrown open to private players and emphasis was given to the Make-in-India initiative (aimed at country becoming a manufacturing powerhouse), he said. "I firmly believe these two attempts of the government will unleash the power of the youth and entrepreneurs of India. NIBE Defence is a fine example of this entrepreneurship," General Chauhan said. Considering the contribution of the private sector, it can be seen that India can emerge as a superpower in defence manufacturing, he said. The CDS further said there was a need for a "whole-of-nation approach, instead of the whole-of-government approach", in the field of defence manufacturing.

For that, all stakeholders like Armed Forces, DPSUs, DRDO (Defence Research and Development Organisation), private industries, MSMEs and individual innovators have worked together, he said. "Until now, there was a mindset that India cannot develop big and complex platforms. However yesterday, Prime Minister Narendra Modi inaugurated the HAL helicopter factory in Karnataka's Tumakuru. This will encourage tier-2 and tier-3 industries and generate employment," he said. Make in India and Indusation drives will save foreign exchange and in the coming years, the defence export will increase and defence diplomacy, too, will get encouragement, General Chauhan said. Appealing to defence manufacturers to make quality products, he said, "It is important that in this competitive world, we work together to make globally competitive products." ANI

FM asks India Inc to partner with startups

New Delhi: Finance minister Nirmala Sitharaman on Tuesday asked Indian industry to partner with startups and use their solutions in developing products. She also sought to know from the captains of Indian industry to give out the box 'ideas on what could act as catalyst to boost investment.

"I find the pace at which startups and their solutions are moving. Actually the solutions are for you. But you should move as fast as they do or else you will be where you are and they will find newer in-

dustry or business activity for which they will come up with solutions which are lucrative and you are going to be where you are. So I would think working together with startups for products... or for technology requirement is the need of the hour and you should now unhesitatingly partner to get that benefit," Sitharaman said at the CII post-budget interaction with CEOs here.

She said for the new sunrise sector, Production Linked Incentive (PLI) scheme can be a good incentive. ANI

'States bond prices down 7bps to 7.61%

Mumbai: Even though the states have borrowed heavily from the market — bond issuances at the weekly auction on Tuesday rose sharply by 42 per cent — the average prices came down by 7 bps to a three-week low of 7.61 per cent. Twelve states have raised Rs 20,300 crore through state government securities on Tuesday, which is a sharp 42 per cent increase on-year, though the amount raised is 23 per cent lower than what was indicated for the week in the auction calendar. Accordingly, the weighted average cut-off eased considerably by 7 bps to 7.61 per cent, which is a three-week low, according to a note by Ica Ratings. ANI

CHITTARANJAN LOCOMOTIVE WORKS
OPEN E-TENDER NOTICE
No. COS/CR/PUR/E-Tender/19/0162 Date: 03/02/2023. The following e-Tenders can be accessed under the link www.reps.gov.in. Offers for such e-Tender can be submitted only electronically by accessing the link www.reps.gov.in → login → E-Tender Stores/Supply. Vendors may also contact the following officials to obtain clarification regarding particular tender or IREPS related information if any, Dy.CMM/IC/CLW/Chittaranjan, 0341-2525594 or SMM/CON/IC, 0341-2525561. S.No.: Tender No.; Brief Description of Item; Quantity; Earnest Money Deposit (Rupees); Tender Closing Date & Time (IST) are as follows: [1] 70220898; Set Of Bull Gear 107 Teeth; Dr. No. SKDP-3848 Alt.1 along with PINION 21 TEETH; Dr. No. SKDP-3847 Alt.1, spec. No. MPB. 2800.19 [REV-01] JUNE 2019. [Each Set consists of 06 nos. of Bull Gear 107 teeth and 06 nos. of Pinion 21 teeth for WAG-9 type Electric Loco motives.] [Warranty Period: 72 Months after the date of delivery]; 317.00 Set; ₹2000000.00; 25/02/2023 at 11:00 AM. [2] 70220919; Bull Gear 107 Teeth for WAG-9HC as per Dr. No. SK-DP-3848 Alt.1, Spec. No. MP.0.2800.19 (Rev.01) June 2019. [Warranty Period: 72 Months after the date of delivery]; 1112.00 Numbers; ₹2000000.00; 25/02/2023 at 11:00 AM.
PR/5371 FCMM/CLW/Chittaranjan
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Articulate and bold Victoria Gowri notches win Hands-On Experience, Excellent Grasp Of Legalities Helped Her Build Solid Reputation

Chennai: Newly sworn-in additional judge Lekshmana Chandra Victoria Gowri's shift to the Bench from the Bar was propelled by an impressive legal career spanning over a quarter century of deep dive into civil, criminal, tax and labour practice.

Her hands-on experience and excellent grasp of legalities helped her build a solid reputation as a bright lawyer and no wonder, she has also held the position of Assistant Solicitor General at the Madurai Bench of the Madras High Court.

Gifted with a bold voice, her public speeches, some of which are available even now in the social media, demonstrate that she is both well-read and articulate. In the past, she was associated with the BJP, the ruling party at the Centre. In a Tamil televi-

sion show, she had placed brilliant arguments backing the BJP-led Union government and highlighted the Central schemes including the Pradhan Mantri Ujjwala Yojana and the need for the Tamil Nadu people to 'change' their thinking. She has, however, been in the limelight only recently after a section of the legal fraternity objected to her elevation as judge objecting to her 'hate' speeches against minorities.

A memorandum submitted recently to the President and the Supreme Court Collegium, by members of the Madras High Court Bar claimed that she had made objectionable comments vis-a-vis minorities while speaking on threat to national security. Gowri's regressive views are completely antithetical to the foundational Constitutional



Lekshmana Chandra Victoria Gowri has also held the position of Assistant Solicitor General at the Madurai Bench of the Madras High Court

values and reflect her deep-rooted religious bigotry, they had alleged.

On such allegations, the BJP and other Right wing sources said that anyone's comments, if 'taken out of context' could be easily pro-

jected as objectionable. Aspects like the question posed, the attendant circumstances including the role of 'negative influencers of socio-cultural, the religious and demographic aspects' have a bearing on the answer given. They, however, declined to elaborate or go on record. Lawyers too did not come forward to comment since the objection to her elevation has now been given a 'legal quietus.'

In social media platforms, sympathisers of the Dravidian movement and Leftists on the one side and supporters of the BJP and Saffron outfits on the other side were exchanging snide remarks over her elevation as judge. A few natives of Kanyakumari district opined that the name 'Victoria' is a Catholic name. It is, however, popular among others as well and 'Maharani', is among the known connotations.

The Dravidian Kazhagam, the parent body of the ruling DMK and the inspiration for several outfits in Tamil Nadu demanded social justice in appointment of judges and underscored that Gowri had prefixed the Hindi word 'Chowkidar' to her name in 2019, a term used by the Saffron party to counter the campaign of arch rival Congress party.

Gowri was born in Kanyakumari district on May 21, 1973 and she was a first generation lawyer. Belonging to a village, West Yeyur in Kanyakumari district of Tamil Nadu, she is an alumna of Government Madurai Law College. She began practice in 1995. Her family stood behind her like a rock in helping her establish legal practice. ANI

MAHARASHTRA STATE ROAD DEVELOPMENT CORPORATION LTD.
(A Govt. of Maharashtra undertaking)
Opp. Bandra Reclamation Bus Depot, K.C. Marg, Bandra (W), Mumbai - 400 050, Maharashtra State, INDIA.
Tel. No. 022 2651 7966 Fax: 022 2651 7893
Web site: www.msrdc.in E-Tender Portal: https://mahatenders.gov.in

Development of Wayside Amenities on Land Parcels alongside Hindu Hrudaysamat Balasaheb Thackeray Maharashtra Samruddhi Mahamarg on Lease Model (Nagpur-Mumbai Super Communication Expressway) (3rd Call)

Online digitally signed offers are invited by MSRDC from interested parties for the above work for 60 years Lease Period.

- The offer document can be viewed / downloaded through e-tendering portal https://mahatenders.gov.in from 08.02.2023 from 13.00 hrs. to 15.02.2023 till 15:00 hrs.
- Interested parties may download the offer document on payment of Rs. 50,000/- + GST
- The offers shall be submitted along with Rs. 5,00,00,000/- as the EMD in the form of Bank Guarantee
- Guidelines to download the offer document and online submission of offers can be downloaded from website https://mahatenders.gov.in.
- The last date of submission is 15.02.2023 till 15:00 hrs.
- Right to accept or reject any or all the offers without assigning any reason whatsoever is reserved with MSRDC.

VC & MD

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NOTICE : CHANGE OF ADDRESS

This is to inform all concerned that w.e.f. 10/04/2023, our existing Palanpur Branch (Office Code : 0451) will relocate as under:

New Address:
4th Floor, "Devdarshan", Mehul Park, Opposite Circuit House, Highway, Palanpur, Banaskantha District, Gujarat - 385001

From our present location, as under

Old Address:
2nd Floor, Shop No.58 to 61, Shree Arcade, Near Income Tax Office, Abu Road Highway, HanumanTekri, Palanpur, Banaskantha District, Gujarat -385001

Trade logo displayed above belongs to State Bank of India and is used by SBI Life under license. Registered and Corporate Office: Natrali, M. V. Road & Western Express Highway Junction, Andheri (East), Mumbai - 400 069. IRDAI Regn. No.111. CIN 199999MH200PLC129113

TEACHERS REQUIRED

- Pre Primary : Head & Teachers
- Std 6 to 10 : All Subjects
- Std 11 & 12 : Eng. & Comp.
- Std 11 & 12 : Tutors (All Subjects)
- Office staff, DTP operator
- Admin Co-ordinator

Candidate with throughout Eng. Medium background OR minimum 4 - 5 years of teaching experience in reputed Eng. Medium school

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TIRUMALA TIRUPATI DEVATHANAMS, TIRUPATI BIRRD TRUST HOSPITAL, TIRUPATI

e-TENDER NOTICE

BIRRD Trust Hospital, TTD, Tirupati is inviting e-Tenders from the eligible Manufacturers / Firm / Authorized Distributors for the work "Supply, installation & commissioning of various allied Biological Laboratory Equipment's required for up-gradation of Ultra-Modern Lab technology at BIRRD" Nit No. TTD-104022(31)2/2022-BIRRD-TTD in AP eProc. Portal. Date of upload Tender on 08-02-2023 and closing date 21-02-2023. For details log on to Web site https://tender.approcurement.gov.in & http://www.tirumala.org / Contact No. 9849417688. ROC. No. PR/4/1395/1/Adv. No. 381 /PRO /2023. Dated: 07.02.2023 Sd/- Executive Officer

SBI
Commercial Clients Group, Corporate Centre, 12th Floor, State Bank Bhavan, Mumbai - 400021

NOTICE INVITING TENDER

RFP NO: SBI/CCG/HR & Admin/2022-23/01 DATED: 08.02.2023

Bids are invited by State Bank of India from the eligible bidders for Request for Proposal for Selection of Consultants for Transformation of Corporate Banking to Tech driven franchise. For details, please visit 'Procurement News' at https://www.bank.sbi

Commencement of download of RFP: From 08.02.2023. Last date and time for submission of bids: 27.03.2023 up to 15:00hrs.

Place: Mumbai Deputy General Manager (HR & Admin)

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE RAMRAJYA COTEX PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	Shree Ramrajya Cotex Private Limited
2 Date of incorporation of corporate debtor	27/08/2007
3 Authority under which corporate debtor is incorporated / registered	ROC - Ahmedabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403GJ2007PTC051608
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office: A-63, New Sardar Marketing Yard, Bypass Gondal, NH-8B, Gondal - 360311, Gujarat, India
6 Insolvency commencement date in respect of corporate debtor	03rd February, 2023 (Order received by Interim Resolution Professional on 6th February, 2023)
7 Estimated date of closure of insolvency resolution process	02nd August, 2023
8 Name and registration number of the insolvency professional acting as interim resolution professional.	Name : Keyur Jagdishbhai Shah Reg. No. : IBBI/PA-002/IPN0244/2017-18/10729
9 Address and e-mail of the interim resolution professional, as registered with the Board	Email ID : cs.keyurshah@gmail.com; Address : 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manebkaug, Ahmedabad, Gujarat - 380015
10 Address and e-mail to be used for correspondence with the interim resolution professional.	Email : cirp.ramrajya@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manebkaug, Ahmedabad, Gujarat - 380015
11 Last date for submission of claims	20th February, 2023 (14 days from the receipt of certified order copy)
12 Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representative available at:	(a) Web link https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the Honble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s. Shree Ramrajya Cotex Private Limited on 03rd February, 2023 vide Order CP(IB)/320/NCLT/AHM/2022 (Order received on 06th February, 2023).

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

IP Keyur Jagdishbhai Shah, Interim Resolution Professional of Shree Ramrajya Cotex Private Limited
IP Registration No. : IBBI/PA-002/IPN-00244/2017-18/10729
Date : 07-02-2023 AFA NUMBER : AA2/10729/02/2012/23/202348
Place : Ahmedabad AFA VALID UPTO 20/11/2023

Indian Overseas Bank
JAMNAGAR BRANCH
Shop No. -G- 10 To 12 A & B-15 To 18 Ground Floor, Manek Centre, P N Marg, Jamnagar - 361008 Ph: 0288 2676540, 2556170, Email: idb0417@iob.in

Under Section 13(2) of the Securitisation and Enforcement of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(4) of the Security Interest (Enforcement) Rules, 2002 (Rules)

1. Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

2. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers/ mortgagors/ guarantors. Hence the Bank by way of abundant caution is offering this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors/ guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.

3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/ payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

Sr. No.	Name of the Borrowers/ Guarantors with address	Total outstanding Rs. as on (12/02/23)	Description of Secured Assets	Date of Demand Notice
1	M/S GUJARAT GREENS, 232, Second Floor, Galloria Complex, Near Sant Am School, Jamnagar 361008	Rs. 172772.22	Hypothecation of Stock and book debts of the firm.	16.01.2023
2	2982 Trijwadi Park-02, street No 6B, Jamnagar 361006	₹ 60,681	159808.52	02.08.2023
3	2982 Trijwadi Park-02, street No 6B, Jamnagar 361006	₹ 11442.00		

4. If the said borrowers / mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/ guarantors.

5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.

6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Place: Jamnagar, Date : 10/01/2023

Authorized Officer INDIAN OVERSEAS BANK

Indian Overseas Bank
JAMNAGAR BRANCH
Shop No. -G- 10 To 12 A & B-15 To 18 Ground Floor, Manek Centre, P N Marg, Jamnagar - 361008 Ph: 0288 2676540, 2556170, Email: idb0417@iob.in

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Sr. No.	Name of the Borrowers/ Guarantors with address	Total outstanding Rs. as on (10/01/23)	Description of Secured Assets	Date of Demand Notice
1	AMAN MISHRA S/O ANIL KUMAR MISHRA STREET-4 END, NIKAMKAL SOCIETY JAMNAGAR 361006	₹49139.39	Hypothecation of Car - Kwik Climber MT (Electric Blue colour) bearing No GJ10D1-1425	16.01.2023

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Place: Jamnagar, Date : 10/01/2023

Authorized Officer INDIAN OVERSEAS BANK

CITY UNION BANK LIMITED
Credit Recovery and Management Department
Administrative Office : No. 24-B, Gandhi Nagar, Kumbakonam - 612 001. E-Mail id : crmd@cityunionbank.in, Ph : 0435-2432322, Fax : 0435-2431746

TENDER-CUM-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002

The following properties mortgaged to City Union Bank Limited will be sold in Tender-cum-Public Auction by the Authorised Officer of the Bank, under Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002, under the SARFAESI Act, 2002, for recovery of a sum of Rs.96,47,300/- (Rupees Ninety Six Lakh Forty Seven Thousand and Three Hundred only) as on 01-02-2023 together with further interest to be charged from 02-02-2023 onwards and other expenses, any other dues to the Bank by the borrowers/ guarantors No.1) Mrs. Mantra Industries, No.5, Plot No.40, Near Nova Technosat, Estate Shagar, Rajkot, Gujarat. No.2) Mrs. Mantra Industries, Dwarakesh Apartment, Flat No.102, Nanamava Main Road, Nr. Telephone Exchange, Rajkot - 360005. No.3) Mrs. Akabehn Alpebbhai Babariya, W/o. Alpebbhai Gordhanbhai Babariya, Kodiyar Krupa Mavdi Main Road, Near Vishal Complex, Rajkot - 360004. Also At, Mrs. Akabehn Alpebbhai Babariya, Dwarakesh Apartment, Flat No.102, Nanamava Main Road, Near Telephone Exchange, Rajkot - 360005. No.3) Mr. Alpebbhai Gordhanbhai Babariya, S/o. Gordhanbhai Babariya, Kodiyar Krupa Mavdi Main Road, Near Vishal Complex, Rajkot - 360004. Also At, Mr. Alpebbhai Gordhanbhai Babariya, Dwarakesh Apartment, Flat No.102, Nanamava Main Road, Nr. Telephone Exchange, Rajkot - 360005.

Notes: 1) That our 181 - Rajkot Branch has also extended Financial Assistance (SWAYAM GRIHA - SAL BR: 501312030004596) dated 08-08-2015 requested by No.3 of you for which No.2 of you stood as Co-Obligatee and Nos. 2 & 3 of you stood as Guarantors for the facility for a Total Amount of Rs.17,50,000/- at a ROI of 11.50%, and the outstanding balance as on 01-02-2023 is Rs.15,94,211/- plus further interest and penal interest of 2.00% with monthly rests to be charged from 02-02-2023 till the date of realization.

2) That our 181 - Rajkot Branch has also extended Financial Assistance (CUB OSL TERM EMI-BR: 50181208021041) dated 30-07-2016 requested by No.2 of you for which No.3 of you stood as Co-Obligatee and Nos.2 & 3 of you stood as Guarantors for the facility for a Total Amount of Rs.34,00,000/- at a ROI of 11.25%, and the outstanding balance as on 01-02-2023 is Rs.35,76,562/- plus further interest and penal interest of 2.00% with monthly rests to be charged from 02-02-2023 till the date of realization.

3) That our 181 - Rajkot Branch has also extended Financial Assistance (CUB OSL SPECIAL BR: 501812080081415) dated 05-10-2021 requested by No.1 of you represented by No.2 of you as Proprietor for which No.3 of you stood as Co-Obligatee and Nos.2 & 3 of you stood as Guarantors for the facility for a Total Amount of Rs.8,50,000/- at a ROI of 13.5%. The same has been also classified as NPA on 24-04-2022 and the outstanding balance as on 01-02-2023 is Rs.8,75,370/- plus further interest and penal interest of 2.00% with monthly rests to be charged from 02-02-2023 till the date of realization.

Immovable Property Mortgaged to our Bank
Schedule - A : (Property Owned by Mr. Alpebbhai Gordhanbhai Babariya, S/o. Mr. Gordhanbhai Babariya)

Residential Flat No 102 having Built-up Area amid. 958-61 Sq.ft., 89-18 Sq.Mts., situated on the First Floor of the Building known as "Dwarakesh Apartment", attached to total land amid. 740-45 Sq.Mts. of Sub-Plot No.3 & 4 of F.P.No.18, T.P.S.No.3 (Nana Mava) of Village Nana Mava, District Rajkot in the State of Gujarat. Boundaries: North - Common Passage hereafter Star & Lit. South - 24-03 Mts. Wide Public Road. East - Flat No. 103, West - Flat No.101.

Reserve Price : Rs.75,00,000/- (Rupees Seventy Five Lakh only)

AUCTION DETAILS

Date of Tender-cum-Auction Sale	Venue
24-03-2023	City Union Bank Ltd., Rajkot Branch, Ground Floor, Venkatesh Plaza, Opp. Rajkumar College, Dr. Radhakrishna Road, Gujarat, Rajkot - 360 001. Telephone Nos 0281-2483910/2483911, Call No.9376311606.

Terms and Conditions of Tender-cum-Auction Sale:

(1) The intending bidders should be present in person for the auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself / herself. (2) The intending bidders may obtain the Tender Forms from The Manager, City Union Bank Limited, Rajkot Branch, Ground Floor, Venkatesh Plaza, Opp. Rajkumar College, Dr. Radhakrishna Road, Gujarat, Rajkot - 360 001. (3) The intending bidders should submit their bids only in the Tender Form prescribed in sealed envelopes addressed to The Authorised Officer, City Union Bank Ltd., together with a Pay Order / Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of "City Union Bank Ltd.", on or before 12.00 Noon on the date of Tender-cum-Auction Sale hereby notified. (4) For each of the property and other matters, the intending purchaser may contact Telephone Nos.0281-2483910/2483911, Call No.9376311606. (5) The properties are sold on "As-is-where-is", "As-is-what-is" and "whatever-where-is" basis. (6) The sealed tenders will be opened in the presence of the intending bidders at 01.00 pm. on the date of Tender-cum-Auction Sale hereby notified. Though in general the sale will be by way of closed tenders, the Authorised Officer may, at his sole discretion, conduct an Open Auction among the interested bidders who desire to quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be confined to the person making highest bid. The sale, however, is subject to confirmation of City Union Bank Limited. (7) The successful bidder shall have to pay 25% (inclusive of EMD paid) of the sale amount immediately on completion of sale and the balance amount of 75% within 15 days from the date of confirmation of sale, failing which the initial deposit of 25% shall be forfeited. (8) The Sale Certificate will be issued by the Authorised Officer in favour of the successful purchaser only after receipt of the entire sale consideration within the time stipulated herein. (9) The successful purchaser shall bear the charges payable for conveyance, such as stamp duty, registration fee, etc., as applicable under law. (10) The successful bidder should pay the statutory dues (lawful house tax, electricity charges and other dues), TDS, GST if any, due to Government, Government Undertaking and local bodies. (11) The Authorised Officer shall have all the powers to accept or reject the bids or postpone or cancel the sale without assigning any reason whatsoever.

Place : Kumbakonam, Date : 06-02-2023 Authorized Officer

Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Tharjapur District, Tamil Nadu - 612 001, CIN - 165110TN1904PLC001287. Gujarat, Rajkot - 360 001. Telephone No. 0435-2402322, Fax : 0435-2431746, Website : www.cityunionbank.com

